



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/Oct/202223/10

DATED: 20/10/2022

Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/Oct/202223/10 dated 20/10/2022 of Norms Committee - III for the year 2022-23 was held on 20/10/2022 under the Chairmanship of Rajiv Soni ,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR,Deputy Director	Directorate General of Foreign Trade, Delhi
2	SHAISH KUMAR,Technical Authority	Technical Consultant,DGFT
3	DINESHNARAIN MATHUR,Technical Authority	Technical Consultant,DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Oct/202223/10
Case Status	Case Deferred
Party Name	BIO-GEN EXTRACTS PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022
HQ File Number	HQRNORM APPLY 00003010AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the request of firm for fixation of adhoc norms and it was decided to call for following information / documents from the firm: i. What is the difference between import and export items. ii. COA of import and export item. iii. Whether export item is pharma product. If yes, please give DML. Stepwise process with wastage.	

Case No.	2 / NC/3/MEET/Oct/202223/10
Case Status	Case Deferred
Party Name	BIO-GEN EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022
HQ File Number	HQRNORM APPLY 00003011AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the request of firm for fixation of adhoc norms and it was decided to call for following information / documents from the firm: i. What is the difference between import and export items. ii. COA of import and export item. iii. Whether export item is pharma product. If yes, please give DML. Stepwise process with wastage.	

Case No.	3 / NC/3/MEET/Oct/202223/10
Case Status	Case Deferred
Party Name	BIO-GEN EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022
HQ File Number	HQRNORM APPLY 00003012AM23
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: The Committee considered the request of firm for fixation of adhoc norms and it was decided to call for following information / documents from the firm: i. What is the difference between import and export items. ii. COA of import and export item. iii. Whether export item is pharma product. If yes, please give DML. Stepwise process with wastage.	

Case No.	4 / NC/3/MEET/Oct/202223/10								
Case Status	Case Rejected								
Party Name	MYLAN LABORATORIES LIMITED								
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022								
HQ File Number	HQRNORM REVIW00002843AM23								
RA File Number	092404000489 AM12								
Licence No and Date	0910050751/12/01/2012								
Norms Committee Decision: Shri Ravikumar Yanamandra, Associate Vice President and Shri Chavhan Bhausabeb, GM; attended the Personal Hearing and explained their case for review of Advance Authorization No. 0910050751 dated 12/01/2012. The Committee heard the explanation of the Representative of firm and it was observed that there was no merit in the request of firm. Hence, it was decided to reject the case maintaining the status quo for Advance Authorization No. 0910050751 dated 12/01/2012. During discussion in PH, the firm also informed about their Advance Authorization No. 0910034075 dated 25.05.2008 for which, norms have not been fixed yet. Accordingly, the firm submitted its documents and requested to fix the adhoc norms in respect of their Advance Authorization No. 0910034075 dated 25.05.2008. The Committee considered the request of firm and it was decided to ratify adhoc norms of Advance Authorization No. 0910034075 dated 25.05.2008 under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 25%;">Export product</td> <td style="width: 10%;">Qty.</td> <td style="width: 10%;">Sl.</td> <td style="width: 45%;">Import items</td> <td style="width: 10%;">Qty.</td> </tr> </table>					Export product	Qty.	Sl.	Import items	Qty.
Export product	Qty.	Sl.	Import items	Qty.					

		No.		
Atovaquone	1 kg	1.	4-(4-Chlorophenyl) Cylohexyl Carboxylic Acid	2.00 kg
		2.	2-Chloro-1,4-Naphthoquinone	1.62 kg
		3.	Sulpholane	1.00 kg
		4.	Toluene	2.40 kg
		5.	Acetonitrile	6.85 kg
		6.	Dichloromethane	1.60 kg
		7.	Methanol	1.68 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	5 / NC/3/MEET/Oct/202223/10
Case Status	Case Rejected
Party Name	MYLAN LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022
HQ File Number	HQRNORM REVIW00002957AM23
RA File Number	092404000274 AM13
Licence No and Date	0910053628/29/08/2012

Norms Committee Decision:

Shri Ravikumar Yanamandra, Associate Vice President and Shri Chavhan Bhausabeb, GM; attended the Personal Hearing and explained their case.

The Committee after hearing the explanation of the Representative of firm observed that the justification given by the firm was not found convincing.

Hence, it was decided to **reject** the case maintaining the status quo.

RA concerned may take further necessary action as per above decision of NC.

Case No.	6 / NC/3/MEET/Oct/202223/10
Case Status	Case Deferred
Party Name	MYLAN LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022
HQ File Number	HQRNORM REVIW00003162AM23
RA File Number	092404000288 AM13
Licence No and Date	0910053905/26/09/2012
Norms Committee Decision: Shri Ravikumar Yanamandra, Associate Vice President and Shri Chavhan Bhausabeb, GM; attended the Personal Hearing and explained their case and submitted its documents. The Committee heard the explanation given by Representatives of firm given and examined the documents. It was observed that the firm still has not furnished the complete information. Hence, it was decided to call for following information / documents from the firm: Molecular weight each export product and each import item in all steps. Requirement and recovery of solvent at each step.	

Case No.	7 / NC/3/MEET/Oct/202223/10
Case Status	Case Approved
Party Name	MYLAN LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022
HQ File Number	HQRNORM REVIW00002848AM23
RA File Number	092404000484 AM14
Licence No and Date	0910058825/06/01/2014
Norms Committee Decision: Shri Ravikumar Yanamandra, Associate Vice President and Shri Chavhan Bhausabeb, GM; attended the Personal Hearing and explained their case. The Committee after deliberation decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
Atovaquone	1 kg	1.	4-(4-CHLOROPHENYL) CYCLOHEXYLCARBOXYLIC ACID OR 4-(4-CHLOROPHENYL) CYCLOHEXANE-1-CARBOXYLIC ACID	2.00 kg
		2.	2-Chloro-1,4-Naphthoquinone	1.62 kg
		3.	Sulpholane	1.00 kg
		4.	Toluene	2.40 kg
		5.	Acetonitrile	6.85 kg
		6.	Dichloromethane	1.60 kg
		7.	Methanol	1.68 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	8 / NC/3/MEET/Oct/202223/10
Case Status	Case Approved
Party Name	MYLAN LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022
HQ File Number	HQRNORM REVIW00002855AM23
RA File Number	092404000555 AM15
Licence No and Date	0910061520/09/01/2015
Norms Committee Decision: Shri Ravikumar Yanamandra, Associate Vice President and Shri Chavhan Bhausabeb, GM; attended the Personal Hearing and explained their case. The Committee after deliberation decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
Atovaquone	1 kg	1.	4-(4-CHLOROPHENYL) CYCLOHEXYLCARBOXYLIC ACID OR 4-(4-CHLOROPHENYL) CYCLOHEXANE-1-CARBOXYLIC ACID	2.00 kg
		2.	2-Chloro-1,4-Naphthoquinone	1.62 kg
		3.	Sulpholane	1.00 kg
		4.	Toluene	2.40 kg
		5.	Acetonitrile	6.85 kg
		6.	Dichloromethane	1.60 kg
		7.	Methanol	1.68 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	9 / NC/3/MEET/Oct/202223/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022
HQ File Number	018205000111AM18
RA File Number	039504001013 AM17
Licence No and Date	0310812389/10/04/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to transfer the case to Norms Committee – 7 as the cases norms for same export product / import items have been finalised by NC-7 in the past.	

Case No.	10 / NC/3/MEET/Oct/202223/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022

HQ File Number	018205000113AM18
RA File Number	039504001012 AM17
Licence No and Date	0310812393/10/04/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to <u>transfer the case to Norms Committee – 7</u> as the cases norms for same export product / import items have been finalised by NC-7 in the past.	

Case No.	11 / NC/3/MEET/Oct/202223/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022
HQ File Number	018205000746AM19
RA File Number	039504001122 AM18
Licence No and Date	0310820561/20/04/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to <u>transfer the case to Norms Committee – 7</u> as the cases norms for same export product / import items have been finalised by NC-7 in the past.	

Case No.	12 / NC/3/MEET/Oct/202223/10
Case Status	Case Deferred
Party Name	RELIANCE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022
HQ File Number	018205000166AM20
RA File Number	039504001362 AM19
Licence No and Date	0310829020/14/05/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to <u>transfer the case to Norms Committee – 7</u> as the cases norms for same export product / import items have been finalised by NC-7 in the past.	

Case No.	13 / NC/3/MEET/Oct/202223/10
Case Status	Case Approved
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022
HQ File Number	HQRNORM REVIW00404233AM22
RA File Number	039404000908 AM20
Licence No and Date	0310834502/28/01/2020

Norms Committee Decision:

The firm vide e-mail dated 17.10.2022 has requested to withdraw its request for amendment in the description of Export Product.

In view of above, the Committee decided to **withdraw** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	14 / NC/3/MEET/Oct/202223/10
Case Status	Case Deferred
Party Name	EAST AFRICAN INDIA OVERSEAS
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022
HQ File Number	018205001829AM21
RA File Number	052304000263 AM21
Licence No and Date	0510415769/06/11/2020

Norms Committee Decision:

Shri Gopal Kumar, Manager and Shri Deepesh Kumar Mishra, Sr. Executive attended the Personal Hearing and explained their case.

It was observed by the Committee that the persons who attended the Meeting do not have any technical knowledge.

Hence, it was decided to give another **Personal Hearing** to firm before Norms Committee with the instructions to come with a Technical person who have in depth knowledge of the case.

Case No.	15 / NC/3/MEET/Oct/202223/10
Case Status	Case Approved
Party Name	GLENMARK LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022
HQ File Number	HQRNORM APPLY 00114386AM21
RA File Number	03AA04027304 AM21
Licence No and Date	0311002339/26/03/2021

Norms Committee Decision:

Shri Anurag Khara, Head Corporate Affairs, Shri Kishan Kaira, DGM, Shri Prabhat Sagre, DGM, Shri Hitendra, DGM and Shri Mahendra, AM; attended the Personal Hearing and explained their case. The Representatives of firm also informed that one of their Advance Authorization No. 0310839645 dated 20.11.2020 did not appear in any of the previous Meetings of Norms Committee-3 and requested to fix adhoc norms for this Advance Authorization too. The Committee after

deliberation decided to ratify adhoc norms against Advance Authorization No. 0311002339 dated 26/03/2021 and 0310839645 dated 20.11.2020 under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
PERINDOPRIL ERBUMINE	1 kg	1	S-(-)-INDOLINE-2-CARBOXYLIC ACID	Not required in the process
		2	L-NORVALINE	Not required in the process
		3	ACETONITRILE	3.90 kg
		4	N,N-CARBONYLDIIMIDAZOLE	0.64 kg
		5	(S)-2-CARBOXY OCTAHYDROINDOLE	0.60 kg
		6	N-[(S)-ETHOXYCARBONYL -1-BUTYL)-(S)-ALANINE	0.85 kg
		7	METHYLENE CHLORIDE (MDC)	6.15 kg
		8	SODIUM PYRUVATE	Not required in the process
		9	METHANOL	Not required in the process

RA concerned may take further necessary action as per above decision of NC.

Case No.	16 / NC/3/MEET/Oct/202223/10
Case Status	Case Deferred
Party Name	EAST AFRICAN INDIA OVERSEAS
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022
HQ File Number	HQRNORM APPLY 00039055AM22
RA File Number	05AA04009662 AM22

Licence No and Date	0511002560/12/05/2021
Norms Committee Decision: Shri Gopal Kumar, Manager and Shri Deepesh Kumar Mishra, Sr. Executive attended the Personal Hearing and explained their case. It was observed by the Committee that the persons who attended the Meeting do not have any technical knowledge. Hence, it was decided to give another Personal Hearing to firm before Norms Committee with the instructions to come with a Technical person who have in depth knowledge of the case.	

Case No.	17 / NC/3/MEET/Oct/202223/10			
Case Status	Case Approved			
Party Name	GLENMARK LIFE SCIENCES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022			
HQ File Number	HQRNORM APPLY 00191008AM22			
RA File Number	03AA040103051 AM22			
Licence No and Date	0311007157/23/09/2021			
Norms Committee Decision:				
Shri Anurag Khara, Head Corporate Affairs, Shri Kishan Kaira, DGM, Shri Prabhat Sagre, DGM, Shri Hitendra, DGM and Shri Mahendra, AM; attended the Personal Hearing and explained their case. The Committee after deliberation decided to ratify adhoc norms as per details given below or as applied by the firm, whichever is less:				

		5	(S)-2-CARBOXY OCTAHYDROINDOLE	0.60 kg
		6	N-[(S)-ETHOXYCARBONYL -1- BUTYL)-(S)-ALANINE	0.85 kg
		7	METHYLENE CHLORIDE (MDC)	6.15 kg
		8	SODIUM PYRUVATE	Not required in the process
		9	METHANOL	Not required in the process

RA concerned may take further necessary action as per above decision of NC.

Case No.	18 / NC/3/MEET/Oct/202223/10
Case Status	Case Deferred
Party Name	EAST AFRICAN INDIA OVERSEAS
Meeting Number and Date	NC/ 3/ MEET/ Oct/ 202223/ 10 and 20/10/2022
HQ File Number	HQRNORM APPLY 00211838AM22
RA File Number	05AA04081672 AM22
Licence No and Date	0511005408/13/10/2021

Norms Committee Decision:

Shri Gopal Kumar, Manager and Shri Deepesh Kumar Mishra, Sr. Executive attended the Personal Hearing and explained their case.

It was observed by the Committee that the persons who attended the Meeting do not have any technical knowledge.

Hence, it was decided to give another **Personal Hearing** to firm before Norms Committee with the instructions to come with a Technical person who have in depth knowledge of the case.